

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 211
(IB)-35(ND)2017
IA-5385/2023, IA-5219/2023, IA-4224/2023,
Cont. Petition 12/2023, IA-224/2023

IN THE MATTER OF:

M/s. Helpline Hospitality Pvt. Ltd.

... Applicant/Petitioner

Under Section: 9 of IBC, 2016 (Liq.)

Order delivered on 08.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Sonam Sharma, Adv. Riddhi Jain, Adv. Rao
in IA-4926/21, IA-5962/23.
Adv. Madhu Atachit for Applicant in IA-47/2023
and for Respondent No. 6 in IA-5233/2021.
Adv. Prachi Johri, Adv. Abhipsa Sahu in IA-
2593/2022.
Adv. Mrinal Harsh Vardhan, Adv. Kailash Ram in
IA-6072/2023.

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-5385/2023, IA-5219/2023, IA-4224/2023, Cont. Petition 12/2023,

IA-224/2023: In the wake of the order dated 06.12.2023 passed by this
Tribunal, the hearing in the captioned matter is deferred to 03.07.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)